

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 5
173/241- 242/PB/2019

IN THE MATTER OF:

Emaar Holding II

.... Petitioner

v.

Emaar MGF Land Limited

.... Respondent

Order U/s. 241-242

Order delivered on 09.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Sajan Poovayya, Sr. Adv., Adv. Aman Ahluwalia, Ms. Ruby Singh Ahuja, Ms. Hancy Maini, Ms. Aakriti Vohra, Ms. Sanya Dua, Adv. Jappanpreet Hora,

For the Respondent : Sr. Adv. U. K. Chaudhary, Adv. Manisha Chaudhary, Adv. Mansumyer Singh, Adv. Manisha Sharma, Adv. Shravan Chandra Shekhar, Adv. Misbahul Haque, Adv. Ritu Raj for R-2, 3, 4 & 8, Adv. Darpan Wadhwa, Adv. Rushab Aggarwal, Adv. Japnish Singh Bhalla for R-9, Adv. Pooja M. Saigal, Adv. Yudhister Singh, Adv. Ishank Jha

For Emaar India : Adv. Ashish Joshi, Adv. Mehul Parti, Adv. Shivangi Bajpai

ORDER

Ivn. P-10/2023, IA(CA)-14/2022, IA(CA)-15/2022, CA-349/2022, CA146/2022, CA-53/2022, CA-634/2020, CA-70/2020, CA-89/2020, CA225/2021, CA-146/2023

Heard Mr. U.K. Chaudhary, Ld. Sr. Counsel appearing for the Respondents based on the various documents filed in Note on Maintainability of the Petition Master Index Volume-I opposing the maintainability of the petition.

At request and by consent, list the matter on **06.06.2024 for continuation of arguments.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)